

सम्बन्ध में जो जांच कमेटी नियुक्त हुई है वह समिति कब तक अपनी रिपोर्ट दे देगी ?

Shri Y. B. Chavan: It is very difficult for me just now to mention the period. Normally, it takes a few weeks.

12.20½ hrs.

ELECTION TO COMMITTEE

COUNCIL UNDER INSTITUTES OF TECHNOLOGY ACT, 1961

The Minister of Education (Shri M. C. Chagla): Sir, I beg to move:

12.19 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the next term commencing from the 15th May, 1965."

Mr. Speaker: The question is:

12.19½ hrs.

ESTIMATES COMMITTEE

SEVENTY-SECOND REPORT

Shri A. C. Guha (Barasat): I beg to present the Seventy-second Report of the Estimates Committee on the Ministry of Rehabilitation—Dandakaranya Project.

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the next term commencing from the 15th May, 1965."

The motion was adopted.

12.20 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SECOND REPORT

Shri Subodh Hansda (Jhargram): Sir, I beg to present the Second Report of the Committee on Public Undertakings on the Hindustan Insecticides Limited, New Delhi.

12.21 hrs.

ANTIQUITIES (EXPORT CONTROL) AMENDMENT BILL*

The Minister of Education (Shri M. C. Chagla): Sir, I beg to move for leave to introduce a Bill further to amend the Antiquities (Export Control) Act, 1947.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7-4-65.